

## A Thyagaraja Vs Sudhakar Dindi

**Court:** Karnataka High Court At Bengaluru

**Date of Decision:** Jan. 27, 2025

**Acts Referred:** Negotiable Instruments Act, 1881 – Section 138

**Hon'ble Judges:** Shivashankar Amarannavar, J

**Bench:** Single Bench

**Advocate:** Denny M R, Ravinson M, H D Pramod, K K Vasanth

**Final Decision:** Dismissed

### Judgement

Shivashankar Amarannavar, J

Learned counsel for the appellant files a memo reporting death of the respondent –" accused. The memo reads thus;

–"The under signed counsel for the Appellant most humbly reports the death of the Respondent /A1 herein namely Sri Sudhakar Dindi

around a year ago, humbly request this Hon'ble Court to consider this memo in the interest of justice.

The appellant –" complainant has challenged the judgment of acquittal of the respondent –" accused for the offence under Section 138 of the

Negotiable Instruments Act, 1881.

In view of death of the respondent –" accused, the appeal will not survive. Hence, the appeal is dismissed.